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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 1198/94.

Dt. of Decision : 9-6-97.

A. Galemma

.. Applicant.

Vs

1. The Surveyor General of India,
Post Box No.37, DEHRADUN (U.P.)
2. The Superintendent Engineer Surveyor,
No.17 Party, Southern Circle Office,
Survey of India No.9, Residency Road,
Bangalore-25.
3. The Director,
Southern Circle Office, Survey of India,
Koramangal, Sajapur Road, Bangalore... Respondents.

Counsel for the applicant : Mr.K.Sudhakar Reddy

..... : Mr. M R Devaraj, SP, CGSC.

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

None for the applicant. Heard Mr.N.R.Devaraj, learned counsel for the respondents.

2. The applicant is the widow of one Late A. Singaraiah who was initially appointed as Contingent Khalasi on 15-11-49. His appointment was made through Employment Exchange, Giddalur, Prakasham District. In 1949-50 season the said Mr. A. Singaraiah was transferred to No. 17 Party (SC) Bangalore and continued till 1964-65 season. The applicant herself states that due to sudden death of her son and due to burning of two houses her husband could not go for two ~~two~~ seasons. After that he has made several representations to the authorities to take him as Contingent Khalasi again but he failed. The name A. Singaraiah expired on 5-11-90.

the respondents to extend the facility of extra-ordinary pension payment of arrears.

4. A reply has been filed in this OA. The sum and substance
permission in the year 1956-57 and hence he was permanently
"left the camp without permission". They have filed a letter
No. S-164/17-A-2 dated 2-9-65 issued by O.C. No. 17 Party (SC) which
is enclosed at Annexure-R-2. As per the circular for grant of
extra-ordinary pension the same is applicable only to those
The suitable class in this connection is that if at all the
applicant is eligible for any extra-ordinary pension it is on
the basis of the fact that her husband served the department.

-3-

The reply further states that those who served on regular establishment are only eligible to get the extra-ordinary pension and Contingent employees are not eligible.

5. Be that as it may, it is to be seen whether the ~~supplicant~~ husband of the applicant had left the service after completing his tenure or he was discharged from service due to disciplinary action. As per the Annexure R-2 letter it is seen that the said Mr.A.Singaraiah was debarred from future employment as he ^{had} left the camp without permission. When an employee had left the camp without permission and he had been ~~debarred~~ from future employment he cannot be deemed as an employee who served his tenure and left the service. ~~in that view~~ ^{be} that view the applicant may not be eligible to get the extra-ordinary pension as her late husband was debarred from future employment which the respondents ~~said~~

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~~rejoinder in regard to the contends of Annexure R-2. Hence, it has to be held that her late husband is debarred from future employment as he left the camp without permission and that will debar him from treating him as an employee of the survey party who retired after completion of the tenure. So far Annexure R-2 letter is on record the applicant cannot demand any extra-ordinary pension. In that view, the prayer of the applicant has to be rejected.~~

6. In the result, we find that the application has no merits and hence it is dismissed. No costs.

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(B.S. JAI PARAMESHWAR)
Q-6 MEMBER (JUDL.)

Dated : The 9th June 1997.
(Dictated in the Open Court)

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(R. RANGARAJAN)
MEMBER (ADMN.)

*10/6/97
Dy Regt Jt Asst (Bndl.)*

~~SPK~~
~~17/7/97~~

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TYED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)
AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(J)

DATED:

9/6/97

ORDER/JUDGEMENT

M.A./R.A./C.A./ND.

IN

O.A. NO.

1198 Day

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YKLR

II Court.

केन्द्रीय प्रशासनिक अधिकारात्रा
Central Administrative Tribunal

मेसन/DESPATCH

- 4 JUL 1997

HYDERABAD BENCH